

**Son Gharial Wildlife Sanctuary**

†1191. SHRI AJAY PRATAP SINGH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to refer to answer to Starred Question 86 given in the Rajya Sabha on 25th November, 2019 and state:

(a) whether Government would shift, the 25 Gharials inhabiting the Son Gharial Wildlife Sanctuary, to any other place, if so, by when and if not, the reasons therefor;

(b) whether Government would denotify the Son Gharial Wildlife Sanctuary due to very slow rate of reproduction of Gharials so that other agricultural and business activities in this area could come up; and

(c) if so, by when and the details of the procedure; outlined for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) No, Sir. There is no proposal to shift 25 Gharials inhabiting Son Gharial Sanctuary to another place. The existing population of Gharial in Son Gharial Wildlife Sanctuary has been supplemented with 5 male Gharials recently.

(b) and (c) The State Government of Madhya Pradesh has informed that there is no proposal to denotify Son Gharial Wildlife Sanctuary.

**Diversion of forest land for coal mining**

1192. SHRI KAPIL SIBAL: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the provisions for diversion of forest land for coal mining;

(b) the timeline and details of permissions given for the Talabira coal mining project in Jharsuguda and Sambalpur forest division;

(c) the area transferred for the project so far and the Total land requirement of the project;

(d) the number of trees cut for the project so far and how many more are expected to be cut over the course of the project; and

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†Original notice of the question was received in Hindi.

(e) whether the population which is dependent on the forest for its livelihood has been compensated for the loss of the same?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Approval of use of forest land for non forestry purpose, including coal mining is accorded under the provisions of Forest (Conservation) Act 1980, and Rules and Guidelines thereof.

(b) and (c) Ministry of Environment, Forest and Climate Change had accorded in-principle approval for non forestry use of 1038.187 hectares of forest land, in favour of M/s Neyveli Lignite Corporation (NLC) (Talabira II and III OCP), under Forest (Conservation) Act, 1980, on 3rd July, 2018. The Final approval for the proposal was accorded on 28th March, 2019.

(d) State Government of Odisha has proposed to remove 1,30,721 numbers of trees. However, removal of trees is carried out under strict supervision of the State Forest Department and it is ensured that minimum numbers of trees are removed. It is proposed to raise compensatory afforestation over 2089.081 ha. of degraded forest land against such loss.

(e) As per the proposal submitted by the State Government of Odisha 1894 families were identified to be affected due to this project. A Rehabilitation and Resettlement Plan (R&R) has been prepared and approved by the Revenue and Periphery Development Advisory Committee of the State.

#### **Heavy industries set up in Telangana**

1193. DR. BANDA PRAKASH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the details of public and private sector heavy industries set up in various States/UTs particularly in Telangana during each of the last three years and the current year;

(b) the number of families displaced due to setting up of such industries during the said period;

(c) the number of families out of them rehabilitated in such States/UTs so far, State/UT-wise; and